

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 316
TO BE ANSWERED ON 04.02.2020

MGNREGS IN KERALA

316. ADV. DEAN KURIAKOSE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has the details of the funds allocated under the Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS) to Idukki, Kerala and the details of utilization of the fund and if so, the details thereof;
- (b) whether some funds are still pending for disbursement under the scheme;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether audits have been conducted on the allocation of funds under the scheme in the country; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a) to (c): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment programme. Hence, no State/District-wise allocation of funds is made. The Ministry releases funds to the States/UTs on the basis of the agreed to Labour Budget (Persondays), opening balance, pending liabilities of the previous financial year, if any, and overall performance. As per information uploaded by Kerala State on Management Information System (MIS) of MGNREGS, the expenditure in Idukki district in the FY 2019-20 (as on 31.01.2020) is Rs. 17,363.97 lakh.

Fund release to the States/UTs is a continuous and dynamic process and Central Government is committed to making funds available keeping in view the demand for work. The Ministry releases funds periodically in two tranches with each tranche consisting of one or more instalments based on agreed to Labour Budget (Persondays), opening balance, pace of utilization of funds, pending liabilities of the previous year, if any, and overall performance.

(d) & (e): The expenditure under the Scheme by all States/UTs are annually audited and after receipt of audited report of the previous financial year, the second tranche of funds are released. Apart from this, Section 17 of the Mahatma Gandhi NREGA mandates conduct of Social Audit of all the projects under the Scheme taken up within the Gram Panchayats. Till date, 27 States 1 UT have established Independent Social Audit units (SAU). As per the information uploaded in the Management Information System (MIS) by the State/UT SAUs, in the current financial year, 1,00,821 Gram Panchayats have been audited at least once in 24 States.